

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 73/Asr/2022
Assessment Year: 2017-18

Sh. Ashwani Malhotra,
Prop. Malhotra Finance,
102-Super Plaza Market,
Cooper Road, Amritsar

[PAN: AASPM 6920B]

(Appellant)

V. Pr. Commissioner of Income
Tax-1, Amritsar

(Respondent)

Appellant by None

Respondent by Smt. Rajinder Kaur, CIT- DR

Date of Hearing : 12.04.2023

Date of Pronouncement : 13.04.2023

ORDER

Per Dr. M. L. Meena, AM:

This appeal has been filed by the assessee against the order of the Ld. Pr. Commissioner of Income Tax-1, Amritsar dated 16.03.2022 in respect of Assessment Year: 2017-18.

2. At the outset, the Id. counsel for the assessee has submitted vide application dated Nil that the AO NFAC, Delhi while framing the assessment in pursuance of the order passed u/s 263 has accepted the contentions of the assessee, vide assessment order dated 31.03.2023. Therefore, he requested that the appeal of the assessee may be allowed to be withdrawn, by contending in the aforesaid application as under:

“With reference to above, it is most respectfully submitted that due to certain unavoidable reasons, I want to withdraw my Appeal No. 73/Asr/2022 in the above said case. Your good self is requested to kindly allow me to for the same. I shall be highly thankful to your good self for this act of kindness. I feel sorry for any inconvenience caused to your Honorable court.”

3. The Ld. D.R. has no objection to the request of the assessee for withdrawal of the appeal.

4. Accordingly, the appeal filed by the assessee is dismissed as infructuous.

Order pronounced in the open court on 13.04.2023

Sd/-
(Anikesh Banerjee)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

GP/Sr./P.S.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent

- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy

By Order